

## IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

Friday, the 5<sup>th</sup> day of August 2022 / 14th Sravana, 1944WP(C) NO. 10016 OF 2022(B)**PETITIONER:**

PARENTS ASSOCIATION OF FOREIGN MEDICAL GRADUATES G-9 APARTMENT,  
ALUKKAS CASTLE, GROUND FLOOR, AYYANTHOLE, THRISSUR-3, REPRESENTED BY  
ITS SECRETARY.

**RESPONDENTS:**

1. UNION OF INDIA REPRESENTED BY HOME SECRETARY, MINISTRY OF HOME AFFAIRS, NORTH BLOCK, CABINET SECRETARIAT, RAISINA HILL, NEW DELHI-110011.
2. STATE OF KERALA REPRESENTED BY THE CHIEF SECRETARY, GOVERNMENT OF KERALA, SECRETARIAT, THIRUVANANTHAPURAM-695001.
3. NATIONAL MEDICAL COMMISSION REPRESENTED BY ITS CHAIRPERSON, POCKET-14, SECTOR-8, DWARAKA PHASE -1, NEW DELHI-110077.
4. MINISTRY OF EXTERNAL AFFAIRS REPRESENTED BY FOREIGN SECRETARY, SOUTH BLOCK, NEW DELHI-110011.
5. MINISTRY OF HEALTH REPRESENTED BY SECRETARY, (HEALTH & FAMILY WELFARE) ROOM NO.348, 'A' WING, NIRMAN BHAVAN, NEW DELHI-110011.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 3rd respondent Commission to grant the students in Exhibit-P1 list the opportunity to avail practical training in approved hospitals and to validate their online classes, pending disposal of the Writ Petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 20-07-2022 and upon hearing the arguments of SRI.GEORGE POONTHOTTAM (SENIOR ADVOCATE), along with M/S.NISHA GEORGE, A.L.NAVANEETH KRISHNAN, VISHNU B.KURUP, CHITHRA P.GEORGE, REGINALD VALSALAN, ANSHIN K.K, HANA KARNOLIA MADONA CYRIL & LUKE J CHIRAYIL, Advocates for the petitioners, GOVERNMENT PLEADER for R2, SRI.MANU S., ASSISTANT SOLICITOR GENERAL OF INDIA for R1, R4, R5 and of SRI.TITUS MANI VETTOM, STANDING COUNSEL for R3, the court passed the following:

**ORDER**

Learned standing counsel for the National Medical Commission shall cause an affidavit to be filed by a responsible officer regarding the Commission's stand as to whether petitioners can be permitted to attend classes in the Medical Colleges as a temporary measure till they are able to return to China for attending regular classes in the respective institutions.

Post on 29-08-2022.

Sd/- **V.G.ARUN JUDGE**

